

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 259/2009

Sub: Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by Jammu and Kashmir.

Date of hearing : 16.9.2010

Coram : Dr Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Respondents : 1. Power Development Department, Govt. of
J & K, Srinagar
2. Principal Secretary, Power Development
Department, Govt. of J& K, Srinagar

Parties present : None

The Commission vide its order dated 15.6.2010, imposed the penalty of ₹one lakh on the first respondent which was to be deposited latest by 23.6.2010 for non-compliance with the directions of the Commission contained in the order dated 15.6.2010. The Commission also directed Shri R.B.Sharma, Principal Secretary, Power Development Department to take necessary steps for liquidation of outstanding UI charges interest, if any. It was noted that the penalty of ₹ one lakh was not remitted by the respondent. Accordingly, Commission vide its order dated 4.8.2010 directed Shri R.B.Sharma, Principal Secretary, Power Development Department to show cause as to why penalty under Section 142 of the Electricity Act, 2003 be not imposed on it for non-compliance of the direction of the Commission and directed to appear before the Commission on 16.9.2010.

2. Technical Officer with Chief Engineer, Commercial and Survey Wing vide its letter dated 16.9.2010, which was sent by fax, submitted that air services at Srinagar International Airport has been suspended up to 17.9.2010 due to its upgradation, therefore, Principal Secretary or any other Officer was not able to appear before the Commission. It has been requested that the matter be adjourned to a next convenient date.

3. Considering the special circumstances, the Commission has allowed the request and directed to renotify the petition for hearing on 12.10.2010.

sd/-
(T.Rout)
Joint Chief (Law)